

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.223- CP/37(AHM)2021  
With  
ITEM No. 224- IA/69(AHM) 2023  
ITEM No. 225- IA/72(AHM) 2023

**Proceedings under Section 241(1) & 242(4) of Co. Act, 2013**

**IN THE MATTER OF:**

Sunandaben Patel

.....Applicant

V/s

Raymon Patel Gelatime Pvt Ltd & Ors

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Karl Shroff, Advocate. a/w.  
: Mr. Chirag Bhavsar Advocate. &  
: Mr. Tanay Mandot, Advocate

For the Respondent

: Dr. U.K. Chaudhry, Sr. Adv. a/w.  
: Mr. Arpit Singhvi, Advocate

**ORDER**  
**(Hybrid Mode)**

Learned Counsel for the applicant has filed written submission on the maintainability of the petition vide inward diary No. D-5489 on 10.07.2024. Further, the respondent has also filed a written submission on 11.07.2024, vide inward diary No. D-5518, along with certain judgments in compliance with the last order dated 02.05.2024.

We have heard Learned Counsel for both sides and perused the records.

**The order is reserved.**

-sd-

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**